

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

STARRED QUESTION NO:29  
ANSWERED ON:02.08.2011  
USE OF UNLICENSED BT. COTTON SEEDS  
Mahato Shri Narahari;Roy Shri Nripendra Nath

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether reports have been received that the farmers in the country are using unlicensed Bt. cotton seeds;
- (b) if so, the details thereof including its adverse impact on the productivity of cotton as well as the interests of the farmers; and
- (c) the action being taken in this regard?

**Answer**

MINISTER OF AGRICULTURE (SHRI SHARAD PAWAR)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 29 DUE FOR REPLY ON 2ND AUGUST, 2011.

(a) to (c): In the recent past Ministry of Agriculture and Ministry of Environment & Forests have received complaints regarding unlicensed/spurious Bt. cotton seeds, the details of which along with action taken are at Annexure - I. The overall cotton productivity in the country has increased from 463 kg lint/ ha in 2004-05 to 513.95 kg lint/ha in 2010-11 (as per Fourth Advance Estimates) and in the same period the production has increased from 243 lakh bales to 334.25 lakh bales.

Adequate provisions are available under the Environment (Protection) Act, 1986 & Rules 1989 for the manufacture, use, import, export and storage of hazardous micro organisms, genetically engineered organisms or cells, Seeds Act 1966, Seeds Rules 1968 and Seeds (Control) Order 1983 to curb the sale of fake/inferior seeds including Bt. cotton seeds.